



2026:AHC:17316

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 83 of 2026

Ram Sanehi

.....Petitioner(s)

Versus

State Of U.P. And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Satya Priya Mishra
Counsel for Respondent(s)	:	C.S.C., Sudhir Bharti

Court No. - 54

HON'BLE DINESH PATHAK, J.

1. Heard learned counsel for the petitioner, learned Standing Counsel and perused the record.
2. The petitioner has invoked the extraordinary jurisdiction of this Court under Article 226 of the Constitution of India, inter alia, with the following prayer:-

A. Issue a writ, order, or direction in the nature of the mandamus commanding the Respondent no. 2 to adjudicate and decide the case no. 28/2025, under Rule. 109 A(1) U.P.C.H. Rules (Ram Sanehi vs. State) Mauza-Madhopur, Tappa- Kewatli, Pargana-Haweli, Tahsil_Sadar, District-Gorakhpur is Pending Consideration before Consolidation Officer Rustampur, Gorakhpur (Respondent no. 2) Since 26.3.2025 Within the stipulate period fixed by this Hon'ble Court"

2. Learned Standing Counsel has no objection in case a direction is issued for early disposal of the aforementioned matter.
3. In this conspectus, as above, no useful purpose would be served to keep this matter pending, therefore, this Court deems it appropriate to finally dispose of the present writ petition, without making any observation on the merits of the case as

mentioned in the present writ petition, with a direction to Consolidation Officer (respondent No. 2), before whom the aforementioned matter is pending disposal, to decide the same expeditiously, preferably, within a period of six months from the date of receipt of a certified copy of this order.

4. It is expected that it should be decided by a reasoned and speaking order, in accordance with law, after affording opportunity of hearing to the parties concerned without granting unnecessary adjournments to either of the parties.

5. With the aforesaid direction, present writ petition is **disposed of.**

January 22, 2026

Priyanka

(Dinesh Pathak,J.)